NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/225/2016

NAME OF THE PETITIONER(S)

: Kamlesh Kalidas Shah

NAME OF THE RESPONDENT(S)

S. C-RAMASUBRAMANIAM

: M/s TVS Motors Limited & 10 others

UNDER SECTION

: 111A of Companies Act 1956

S.No. Name (in Capital)

Represented by

Signature

2. Am. Sritharen

ORDER

Shri Kamlesh Kalidas, petitioner and his counsel PCS, Shri C Ramasubramanian are present. Shri A M Sridharan, counsel for R1 & R2 present. Counsel for petitioner submitted that he has furnished the documents in support of his claim to the company about two days back. Counsel for the respondents sought time for filing reply by way of an affidavit. Counsel for petitioner is directed to inform R11 with regard to the next date of hearing and also directed to file the documents pertaining to the publication, etc. with an affidavit in the Registry by following appropriate procedure. Time extended at request. Put up on 25.01.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)

Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)